

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - I

ITEM No.213
Appeal/6(AHM)2023

Proceedings under Section 58 & 59 of Co. Act, 2013

IN THE MATTER OF:

Kishorbhai Babubhai Sakhiya

.....Applicant

V/s

Robin Precision Products Pvt Ltd & Ors

.....Respondent

Order delivered on 29/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Advocate

For the Respondent : Mr. Nipun Singhvi, Advocate

ORDER

Learned Counsel for the applicant submits that a settlement between the respondents is going on and the matter is likely to be settled. However, the Counsel for the respondent submits that there is no settlement going on between the parties. In rebuttal arguments, the Counsel for the applicant submits that he has been intimated by the opposite side, and they have conveyed to their counsel. He will file an affidavit in this regard. Let an affidavit be filed, within a period of seven days from the date of this order.

Re-list on 21.03.2024.

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DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)